(d)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## PRINCIPAL BENCH

## NEW DELHI

CP-55/95 in OA-104/90

Date of decision 20-7-1995

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Ishar Ahmed Qr.No. 16 Type-I, Police Station, Civil Lines, Delhi-54

..Applicant

(By Advocate Shri A.Kalia )

Vs.

- 1. The Commissioner of Police, Shri M.B.Kaushal, Police Headquarters, MSO Building, I.P.Estate, New Delhi-2
- 2. The Deputy Commissioner of Police Shri B.D. Berde, IIIrd Bn.DAP, Pitam Pura, Delhi-41

(By Advocate Shri Raj Singh )

.. Respondents

## ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Vice Chairman (A) )

Reply has been filed by the respondents.

Learned counsel for the respondents states that some of 1680/- has been paid to the petitioner on 17.7.95.

In the circumstances, learned counsel for the petitioner of the petitioner of

event the Contempt Petition may be closed and the notice issued be discharged. We, therefore, take on record the above submissions and discharge the notice issued in the Contempt Petition. Contempt Petition

is disposed of accordingly.

(Smt.Lakshmi Swaminathan)
Member(J)

(N.V.Krishnan)

Vice Chairman (A)